

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 11
(IB)-1027(PB)/2018

IN THE MATTER OF:

Omkara Assets Reconstructions Pvt Ltd Petitioner/Applicant
v.
Vikas Multiplex Developers Pvt Ltd Respondent

Order U/s. 7 of IBC, 2016 (CIRP)

Order delivered on 16.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL MODE & VC)

PRESENT:

For the RP : Adv. Harshit Khare, Adv. Praful Saini
For the Respondent : Mr. Anirban Bhattacharya, Adv. Mr. Rajeev
Chowdhary, Adv.

ORDER

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The compliance affidavit filed on behalf of the Suspended Board of Directors is on record. Let this contempt petition be listed before the Regular Principal Bench on **29.05.2024**.

IA-349/2024

As prayed by Mr. Bhattacharya, Ld. Counsel for the Respondent, further one week's time is granted for filing reply to the application. At his request, list the matter on **29.05.2024**.

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)

16.04.2024
Lalit